100 per cent FDI in B2B e-Commerce

2345. SHRI J. CHITHARANJAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether *it* is a fact that Government have allowed 100 per cent FDI in business to business (B2B) e-Commerce; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN): (a) and (b) Foreign Direct Investment (FDI) upto 100% is allowed for c-commerce activities subject to the *condition* that such companies would divest 26% of their equity in favour of the Indian public in 5 year, if these companies arc listed in other parts of the world. Further, these companies would engage only in business to business (B2B) e-commerce and not in retail trading, inter alia, implying that existing restrictions of FDI in domestic trading would be applicable to e-commerce as well.

Integrated Development of Sambhar Salt area in Rajasthan

2346. DR. MAHESH CHANDRA SHARMA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether the Sambhar Salt area in Rajasthan was leased to M/s. Hindustan Salt Ltd., a Government of India undertaking, by an award of Shri V.T. Krishnamachan *for* integrated development of the Sambhar Salt area;

(b) if so, whether the desired integrated development has taken place;

(c) if *so*, the details thereof;

(d) whether Rajasthan Government has been repeatedly requesting Government for return of Sambhar Salt area; and

(e) if so, the reasons for not agreeing to do so?

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